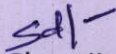



**OFFICE OF THE SESSIONS JUDGE, KULLU AND LAHAUL-SPITI DISTRICTS**  
**AT KULLU, HIMACHAL PRADESH - 175 101.**

No.SJ/KLU/E/Del.Cr.P./((115)/02-  
Dated Kullu, the 20<sup>th</sup> July, 2017

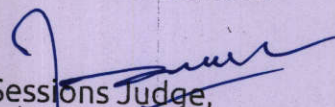
**"OFFICE ORDER"**

I, Rakesh Chaudhary, Sessions Judge, Kullu and Lahaul-Spiti Districts at Kullu, H.P., in exercise of the powers vested in me under section 10(3) of the Code of Criminal Procedure, hereby authorize the Additional Sessions Judge, Kullu, in his absence the Chief Judicial Magistrate, Kullu and in his absence the Chief Judicial Magistrate, Lahaul-Spiti at Kullu, to entertain and dispose off urgent criminal work pertaining to Kullu and Lahaul-Spiti Districts (*except Ani Sub Division of Kullu District and Kaza Sub Division of Lahaul-Spiti District*), during my absence from the headquarters or inability to act as such.

  
(Rakesh Chaudhary)  
Sessions Judge,  
Kullu and Lahaul-Spiti Districts  
at Kullu, H.P.

Endst. No.SJ/KLU/E/Del.Cr.P./((115)/02-  Dated:- 20.07.2017  
Copy forwarded for information and necessary action to:-

1. The Superintendents of Police, Kullu/ Lahaul-Spiti at Keylong.
2. The Additional Sessions Judge, Kullu.
3. The Chief Judicial Magistrate, Kullu, H.P.
4. The Chief Judicial Magistrate, Lahaul-Spiti at Kullu, H.P.
5. The Secretary, District Legal Services Authority, Kullu, H.P.
6. The Judicial Magistrate Ist Class, Manali, District Kullu, H.P.
7. The Public Prosecutor, Kullu, H.P.
8. The President, Bar Association, Kullu/ Manali/ Keylong.
9. The Reader Grade-I and Criminal Ahlmad, of this office.
10. The System Officer, of this office, with request to upload the same on the website of this Division, for information of all concerned.
11. Guard file.

  
Sessions Judge,  
Kullu and Lahaul-Spiti Districts  
at Kullu H.P.